

(Hindi and English versions) of the Central Research Institute for Yoga, New Delhi, for the year 1985-86 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Research Institute for Yoga, New Delhi, for the year 1985-86.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-4639/87]

12.11 hrs.

COMMITTEE ON PAPERS LAID ON THE
TABLE

[English]

(i) Minutes

PROF. NIRMALA KUMARI SHAKTAWAT (Chittorgarh): I beg to lay on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers Laid on the Table relating to their Sixteenth Report.

(ii) Sixteenth Report

PROF. NIRMALA KUMARI SHAKTAWAT (Chittorgarh): I beg to present the Sixteenth Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

12.12 hrs.

MATTERS UNDER RULE 377

[English]

- (i) **Need to Issue a commemorative stamp in memory of Justice Mahadeo Govind Ranade**

SHRI SHARAD DIGHE (Bombay North Central): Sir, Justice Mahadeo Govind

Ranade was one of the founders of the Indian National Congress. He was also the founder of the Social Conference which was established in 1887 at Madras immediately after conclusion of the session of the Indian National Congress. Social Conferences were held every year along with the session of the Indian National Congress for a number of years. They focussed attention on the social reforms in India. A patriot as he was, Justice Ranade rendered yeoman service to the cause of social reforms. His birth centenary fell in 1942 and hence could not be properly celebrated as we had not attained independence then.

The birth centenary of social conference in 1987 is the proper occasion to pay homage to the services of Justice Ranade.

I, therefore, urge upon the Government to release a postal stamp of Justice Ranade on this occasion.

[Translation]

- (ii) **Demand for Financial Assistance to dairies in Cooperative Sector to overcome Milk Shortage in the country**

SHRI MAHENDRA SINGH (Guna): In most of the States of the country Cooperative dairies are running in losses due to the limited resources of the State Governments as well as due to the absence of the provision of margin money in the plan, high cost of the collection of milk in States like Madhya Pradesh where the density of the population is low, absence of the provision of compensation to the initial losses and meeting pre-operative expenses. Dr. Kurien has run successfully Anand Dairy and Amul. This proves that if the centre continues extending subsidy to the dairies, the story of the success of Anand and Amul can be repeated in many parts of the country. Besides this, as milk has not been declared as an essential commodity the milk vendors buy milk at a low price from the Cooperatives and the Government

dairies and then sell it after adulterating water in it. In this way they exploit both the milk producers and the consumers. They object in an organised way to the testing of milk and when the District Magistrate issues orders to increase the price of milk from the producer, the milk vendors take the matter to the court. It is high time that the Central Government gives attention towards the dairies in the Cooperative Sector and extend them grants and other direct assistance to enable them to overcome the crisis so that not only the milk producers get fair price, the consumers may also get pure and unadulterated packed milk.

(iii) Need to amend Copy Right Act, 1957 to avoid plagiarism.

SHRI BALKAVI BAIRAGI (Mandsaur): In Hindi writing, particularly in the field of novel writing, books are being brought out under pseudonym. This ghost writing is causing great exploitation of the original writers. This tendency is becoming very harmful. The books are written by some one and credit goes to some one else. In such writing, remuneration and royalty have to be forgone. The Government should ban such writing and enact a law so that the original writers may come into limelight and may earn respect and dignity which they deserve. The Government should make appropriate amendment to the Copy Right Act. The Hindi literature has been much harmed by such ghost writers.

(iv) Need to open 'Navodaya Vidyalayas' in districts of Madhya Pradesh.

SHRI MANKURAM SODI (Bastar): Under the new education policy, one Navodaya Vidyalaya each is being opened in every district to provide opportunity to the talented students of the rural areas to avail of the education facilities. Due to their being educationally backward the students in rural areas do not get an opportunity to participate in the competitions of

national level but now on account of this policy, a student of the rural area can show his talent and become an able citizen and administrator of the country who can succeed in solving the problems of the rural people in the most effective way.

Under this policy, priority is to be given to the backward areas and the tribal dominated districts so that the students of those areas can get opportunities to compete with others and those persons who have been neglected for centuries together in the field of education due to the social injustice and discrimination may get an impetus from this policy. Under this programme Navodaya Schools were opened at eight places last year in Madhya Pradesh and this year sanction has been granted to open schools at 12 more places. But all these schools are being opened in the non-tribal dominated districts and tribal dominated districts are being neglected.

I, therefore, request the Government to give direction to the State Government to open Navodaya Schools in the tribal dominated districts along with non-tribal dominated districts in right proportion.

[English]

(v) Need to increase the Freedom Fighters' Pension

SHRI UTTAM RATHOD (Hingoli): The pension amount to freedom fighters was fixed by the State and Central Governments long back. There have been price escalations year after year. The present amount of the pension for freedom fighters is too meagre.

The freedom fighters have also asked for a substantial increase in the amounts paid to them by Central and State Governments so as to meet their needs and make their life comfortable. I request the Government to take immediate action in the matter.